

Central Administrative Tribunal
Principal Bench

OA-23/96

New Delhi this the 20th day of November, 1996.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Uma Shankar,
S/o Sh. Kamla Prasad Singh,
R/o P/171-A, Sector 23,
Surya Nagar,
Ghaziabad.

...Applicant

(By Advocate Ms. Kiran Chhabra, proxy for Mrs. Rani Chhabra, Counsel)

Versus

1. Chief Commissioner
of Income Tax, Kanpur.
2. The Commissioner of
Income Tax, Meerut.
3. The Deputy Commissioner
of Income Tax,
Income Tax Office,
C.G.O. Building,
Hapur-Sunki,
Ghaziabad.
4. The Assistant Commissioner
of Income Tax,
Income Tax Office,
C.G.O. Building,
Hapur-Sunki,
Ghaziabad.

...Respondents

(By Advocate Sh. V.P. Uppal)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

Heard.

2. Both counsel agree that this O.A. may be disposed of with a direction that subject to availability of work, the respondents should consider re-engaging the applicant in preference to outsiders and those with overall lesser length of past service. We direct accordingly.

contd...

3. In the event of the applicant's re-engagement he may work out his rights in accordance with the extant rules and instructions on the subject.

4. The O.A. stands disposed of accordingly. No costs.

AVedavalli

(Dr. A. Vedavalli)

Member(J)

S.R. Adige

(S.R. Adige)

Member(A)

'Sanju'